

TRY OF AGRICULTURE (SHRI YO-GENDRA MAKWANA); (a) No, Sir.

(b) and (c) The Committee was required to submit the report by 6th October, 1987. However, the time limit was extended upto 31st January, 1988 as the Committee wanted some more time to prepare a comprehensive report.

Radio/T.V. programmes on Government Policies

I. SHRIMATI ELA RAMESH BHATT; Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to inform the public about the existing laws and Government policies through radio and T.V.;

(b) if so, what is the chunk of time daily allotted for the purpose on Radio and T.V.; and

(c) how much time was allotted providing information about (a) Minimum Wages Act, (b) Equal Remuneration Act,

(c) Inter-State Migrant Workman Act,

(d) Bonded Labour System (Abolition) Act in the year 1986 and 1987?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) Suitable programmes designed to inform the public about the existing Laws and Government Policies, are broad, cast through, various programme formats from the different Stations/Kendras of All India Radio/Doordarshan. This is a continuing process.

(c) As regards these four particular Acts, Different stations of All India Radio have been putting out suitable programme, in their respective regional languages to provide information to the general listener as also specific audience groups. Statistical information regarding these broad, cuts is not being maintained in a compiled form

Women Beneficiaries under IRDP

2. SHRIMATI ELA RAMESH BHATT; Will the Minister of AGRICULTURE be pleased to state;

(a) whether the Integrated Rural Development Programme 'has been able to achieve the target of 30 per cent women beneficiaries in different States;

(b) if not, what 'are the reasons for not achieving the targets and the extent to which it has been achieved so far;

(c) what measures are being taken to achieve the target; and

(d) what is the total percentage of women functionaries at the block level engaged for the IRDP in proportion to male functionaries?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) The coverage of women on All India basis was 9.89 per cent during 1985-86 and 45.13 during 1986-87. During the current year 15.13 per cent of the families assisted upto the end of September, 1987, were women beneficiaries. Statement indicating Statewise coverage of the women is attached. (See below).

(b) The reason, for not achieving the target of women under IRDP includes various social factors affecting women in general infrastructural shortcomings, problems of documentation with banks etc. The Statewise performance is given in Annexure-I.

(c) In 1982, a pilot scheme in 50 selected districts was initiated with a view to extending more benefits to groups of women eligible for assistance under IRDP. The scheme, Development of Women and Children in Rural Areas, is being further expanded in the Seventh Plan.

The Department constantly reviews the coverage of women under IRDP. The State Governments have been advised to

take special steps for increasing the coverage of women. During the last year a special meeting had been organised with major States of U.P., M.P., Bihar and Rajasthan for identification of the inhibiting factors for increasing the coverage of women. All the Chief Ministers have been addressed for taking necessary steps to increase the coverage of women.

(d) According to the guidelines a block should have a staff consisting of BDO, Extension Officers whose number should be determined by the need of the area. Usually there should be an Extension Officer for every core discipline. The discipline should include women's programmes. Ordinarily there should also be 10

village level workers for one Block. In addition, at least 2(women) VLWs should also be provided to facilitate women beneficiaries. One post of a Joint BDO per block may be created for the blocks having a population of more than one lakh, 10 VLWs and 7 extension officers in position. In the ITDP areas and the North Eastern region, the Joint BDO can be posted irrespective of the population size. In these blocks, the strength of Gram Sewaks and Gram Sewikas can be augmented by 50 per cent of the existing strength subject to such additional staff being not more than 5 VLWs and one VLW (Women) per block. The actual position differs from State to State.

Year-wise percentage coverage		Statement of women under Integrated Rural. Development Programme		
1.	Name of the States/ U.Ts. No.	1985-86	1986-87	1987-88 (till Sept. 1987 provisional)
1	2	3	4	5
1.	Andhra Pradesh	12.98	16.59	17.43
2.	Arunachal Pradesh	22.56	20.16	17.62
			11.46	NA
		5.53	9.98	9.22
5.	Goa	46.31	31.43	78.74
6.	Gujarat	12.02	20.45	20.81
7.	Haryana	16.87	29.74	32.31
8.	Himachal Pradesh	10.91	14.68	18.27
9.	Jammu & Kashmir	1.58	4.69	5.32
10.	Karnataka	12.86	16.82	20.83
			31.37	31.70
12.	Madhya Pradesh	4.38	7.31	3.76
13.	Maharashtra	16.55	19.44	17.49
14.	Manipur	25.98	22.18	32.16
15.	Meghalaya	34.46	34.10	52.29
16.	Mizoram	15.52	20.69	35.85
17.	Nagaland	1.70	9.96	31.21
		3.64	7.23	8.0

1	2	3	4	5
19.	Punjab	10.07	10.05	15.38
20.	Rajasthan	5.05	5.56	6.89
21.	Sikkim	8.70	15.43	13.96
22.	Tamli Nadu	29.70	33.58	30.51
23.	Tripura	3.25	3.89	216
24.	Uttar Pradesh	3.63	13.03	12.94
25.	West Bengal	10.47	16.04	19.69
26.	A. & N. Island	8.08	12.42	53.34
27.	Chandigarh	13.79	26.67	N.A.
28.	D. & N. Haveli	34.86	29.07	17.90
29.	Delhi	4.98	11.94	39.25
30.	Daman & Diu	NA	NA	N.A.
31.	Lakshadweep	47.29	11.49	38.57
32.	Pondicherry	12.32	15.- 38	37.61
ALL INDIA		9.89	15.13	15.13

NA—Not available.

दिल्ली विकास प्राधिकरण द्वारा मकानों का आवंटन

3. श्री सुनील कुमार पट्टनायक : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) आज तक की स्थिति के अनुसार दिल्ली विकास प्राधिकरण के पास गरीब, पिछड़े वर्ग के व्यक्तियों, विधवाओं तथा बेरोजगार व्यक्तियों से, आवास उपलब्ध कराने के लिए प्राप्त कुल कितने आवेदन लंबित पड़े हैं या विचाराधीन हैं और उनका क्रमशः तिथिवार ब्यौरा क्या है ;

(ख) क्या सरकार चालू वर्ष के दौरान उपर्युक्त भाग (क) में वर्णित सभी श्रेणियों के व्यक्तियों को आवास आवंटित करने का विचार रखती है ;

(ग) यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं ;

(घ) उपर्युक्त भाग (क) में उल्लिखित कुल आवेदन पत्रों में से कितने ऐसे हैं जो पिछले 5 वर्षों से भी अधिक समय से लम्बित या विचाराधीन हैं ;

(ङ) क्या सरकार उपर्युक्त भाग (घ) में उल्लिखित इन व्यक्तियों को आवास दिए जाने के लिए कोई समय सीमा निर्धारित करने का विचार रखती है ; और

(च) यदि हां, तो इस संबंध में योजना का ब्यौरा क्या है ;

शहरी विकास मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह) (क) ऐसे व्यक्तियों को फ्लैटों के आवंटन के लिए दिल्ली विकास प्राधिकरण में कोई पृथक पंजीकरण नहीं किया जाता ।

() से (च) प्रश्न ही नहीं उठता ।